

REGISTRAR COURT. 2

SECTION IIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M V RAMESH

Criminal Appeal No(s). 1594/2015

SANDEEP @ BABU BHAUSAHEB KATE

Appellant(s)

VERSUS

THE STATE OF MAHARASHTRA

Respondent(s)

(with appln. (s) for exemption from filing c/c of the impugned judgment and exemption from filing O.T. and permission to file lengthy list of dates)

WITH

Cr1.A. No. 563/2016

(With appln.(s) for exemption from filing c/c of the impugned order and)

Date : 31/01/2017 These appeals were called on for hearing today.

For Appellant(s)

Ms. Seema,Adv.

Ms. Richa Kapoor,Adv.

Mr. Ashok Kumar Gupta II,Adv.

For Respondent(s)

Ms. Shubhada Phaltankar,Adv.

Mr. Nishant R. Katneshwarkar,Adv.

Mr. Nishad L.S.,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Ld. Counsel for the appellant has stated that he does not need to file the additional documents. This is taken on Record.

Mr. Nishant R. Katneshwarkar, Ld. Advocate has appeared on behalf of the sole respondent. He seeks and is given two weeks time to file the vakalatnama and four weeks time, as last chance to file the counter affidavit. After expiry of said period, list the matters before the Hon'ble Court.

(M V RAMESH)

Registrar